

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 33/TT/2015**

Subject : Determination of transmission tariff of Asset-A: LILO of Ckt-II of 400 kV D/C Lucknow-Bareilly TL at Shahjahanpur, Asset-B: 315 MVA 400/220 kV ICT-I with 03 Nos. of 220 kV Line Bays at Shahjahanpur, Asset-C: 315 MVA 400/220 kV ICT-II with 03 Nos. of 220 kV Line Bays at Shahjahanpur, Asset-D: Extn. of 400/220 kV GIS Gurgaon, Asset-E: 2x50 MVAR Bus Reactor at 400/220 kV Bareilly Sub-station along with associated bays (Existing Line Reactors retained and used as Bus Reactor) , Asset-F: 125 MVAR Bus Reactor at Shahjahanpur under "Northern Regional Transmission Strengthening Scheme" in Northern Region for 2014-19 tariff period.

Date of Hearing : 6.4.2016

Coram : Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : Uttar Pradesh Power Corporation Limited and 16 others

Parties present: Shri S. S. Raju, PGCIL  
Shri M. M. Mondal, PGCIL  
Shri Rakesh Prasad, PGCIL  
Shri Subash C Taneja, PGCIL  
Shri S.K. Venkatasan, PGCIL  
Shri Pankaj Sharma, PGCIL  
Smt. Sangeeta Edwards, PGCIL  
Shri V. P. Rastogi, PGCIL  
Shri Mayank Sharma, Advocate, PSPCL  
Shri Gaurav Gupta, Advocate, PSPCL

**Record of Proceedings**

The representative of the petitioner submitted that:-

- a) The instant petition has been filed for determination of tariff of Asset-A: LILO of Ckt-II of 400 kV D/C Lucknow-Bareilly TL at Shahjahanpur, Asset-B: 315 MVA 400/220 kV ICT-I with 03 Nos. of 220 kV Line Bays at Shahjahanpur, Asset-C: 315 MVA 400/220 kV ICT-II with 03 Nos. of 220 kV Line Bays at Shahjahanpur, Asset-D: Extn. of 400/220 kV GIS Gurgaon, Asset-E: 2x50



MVAR Bus Reactor at 400/220 kV Bareilly Sub-station along with associated bays (Existing Line Reactors retained and used as Bus Reactor), Asset-F: 125 MVAR Bus Reactor at Shahjahanpur under "Northern Regional Transmission Strengthening Scheme" in Northern Region for 2014-19 tariff period.

- b) The instant assets were scheduled to be commissioned on 16.11.2012 and Assets A, B, C, D, E and F were commissioned on 13.6.2014, 15.6.2014, 26.9.2014, 16.1.2015, 1.4.2014 and 1.4.2015 respectively. There is time over-run in case of all the assets and it is due to delay in land acquisition, rains, non-availability of connection of power from MVVNL and delay in award. He requested to condone the time over-run as it is beyond the control of the petitioner.

2. In response to query of the Commission, the petitioner submitted that the revised tariff forms based on actual COD of the assets have been submitted. The Commission directed the petitioner to submit all the information sought vide order dated 15.4.2015 and the rejoinder to reply filed by UPPCL by 14.4.2016.

3. The Commission directed the petitioner to submit the following with an advance copy to the beneficiaries by 14.4.2016:-

- a. status of downstream system;
- b. the IEDC, IDC discharged till SCOD and from SCOD to COD and thereafter on cash basis for all the assets and element wise segregation of IDC and IEDC; and
- c. Form 12 alongwith the reasons for time over-run as stated in affidavit dated 5.4.2016.

4. The Commission also directed UPPTCL to submit the status of downstream system of the instant assets by 24.4.2016.

5. The Commission further directed the respondents to file reply by 24.4.2016, failing which the matter would be decided on the basis of the information already available on record.

6. Subject to the above, order in the petition was reserved.

By order of the Commission

Sd/-  
V. Sreenivas  
Dy. Chief (Law)

